

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/MP/2024

Subject : Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for the creation of security interest over all of the Petitioner's Assets (including the assets detailed in Paragraph 9 of the present petition) in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender (or any of their assignees, transferees or novatees) in respect of the Petitioner's Project.

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Khavda II-A Transmission Limited (KATL)

Respondents : Central Transmission Utility of India Limited & Anr.

Parties Present : Shri Vishal Binod, Advocate, KATL
Ms. Priyal Modi, Advocate, KATL
Ms. Priyanshi Jadiya, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition had been filed *inter-alia* seeking approval for the creation of security interest over all assets, including the assets listed in Paragraph 9 (i) to (v) as detailed in the Petition and all the movable and immovable assets, accounts, Project documents (including assignment of transmission licence), etc., both present and future, of the Petitioner in favour of Respondent No. 2, Catalyst Trusteeship Limited.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents; and

(b) The Petitioner to serve a copy of the Petition to the Respondents, and the Respondents to file their respective replies to the Petition, if any, within a week after serving a copy of the same to the Petitioner, who may file its rejoinder within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)